

English Version) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Twenty-third Report of Estimates Committee (Sixth Lok Sabha) on the Ministry of Information and Broadcasting—Directorate of Advertising and Visual Publicity.

## COMMITTEE ON PUBLIC UNDERTAKINGS

### EIGHTH REPORT

SHRI BANSI LAL (Bhiwani): I beg to present the Eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Twentieth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Structure of Board of Management of Public Undertakings and other allied matters.

12.07 hrs.

## CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

RECENT AGITATION BY LAWYERS AND OTHERS FOR SETTING UP A BENCH OF ALLAHABAD HIGH COURT IN WESTERN UP

श्री जगपाल सिंह (हरिद्वार): अध्यक्ष जी, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की और विधि, न्याय और कम्पनी कार्य मंत्रों का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें।

“पश्चिमी उत्तर प्रदेश में इलाहाबाद उच्च न्यायालय की एक पीठ स्थापित करने की मांग के समर्थन में वकीलों और अन्य व्यक्तियों द्वारा हाल का आन्दोलन।”

श्री मनोराम बागड़ी (हिसार) : अध्यक्ष जी, मंत्री जी बयान दें उससे पहले

मैं एक बार निवेदन करूंगा इसी विषय में...

अध्यक्ष महोदय : जिनके नाम आए हैं वही आवाज होंगे।

श्री मनोराम बागड़ी : मैं सिर्फ नीति की बात रख रहा हूँ कि सस्ता न्याय देने पर सरकार वचनबद्ध है, इस आधार पर मंत्री जी वक्तव्य दें।

अध्यक्ष महोदय : वक्त पर दें।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Sir, the Government have seen press report to the effect that lawyers in various districts of Western Uttar Pradesh have been boycotting courts and agitating the demand for the establishment of a Bench of the Allahabad High Court to cater to the needs of the people of the western districts of Uttar Pradesh. A bandh is also reported to have been organized in some districts. The Government have also received representations from Bar Associations of the districts of Western U.P. as well as from other bodies and individuals making this demand. There have been press reports to the effect that the lawyers of the Allahabad High Court are opposing this demand and have also boycotted courts at Allahabad.

Demand for the establishment of a Bench of the Allahabad High Court for the Western districts of Uttar Pradesh has been made in the past from time to time, although different places have been suggested for the location of such a Bench. On a proposal made by the State Government of Uttar Pradesh in 1979 for the establishment of such a Bench at Meerut having jurisdiction over the Meerut and Garwal divisions and the districts of Moradabad and Rampur, the views of the present Government of Uttar Pradesh were sought. The State Government have recommended the establishment of a Bench to cover the